

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIAP BENCH

RA No.186/2000 in OA No.1112/96

New Delhi, this 9th day of July, 2000

Hon'ble Smt. Lakshmi Swaminathan, Member(J)
Hon'ble Smt. Shanta Shastry, Member(A)

(A)

Suresh Harmilapi
KG-I-482, Vikaspuri
New Delhi

.. Applicant

(By Shri Shyam Moorjani, Advocate)

Versus

Union of India, through

1. Secretary
Dept. of Youth Affairs & Sports
Ministry of Human Resources Development
New Delhi
2. Director General
Sports Authority of India
JLN Stadium, New Delhi
3. S.K. Sagar
Director, Sports Authority of India
JLN Stadium, New Delhi
4. P.C. Kashyap
Director, Sports Authority of India
JLN Statidum, New Delhi

ORDER(in circulation)
Smt. Shanta Shastry

This is a Review Application filed by the applicant against the oral order and judgement dated 12.5.2000 by which OA No.1112/96 was dismissed for the reasons mentioned therein.

2. We have carefully gone through the averments made in the RA but we find that the review applicant is only trying to build up his case by repeating the same set of facts and grounds that were given in the OA, which have already been taken care of before dictating the judgement in the open court. We do not find any error apparent on the face of the record as contended by the review applicant.

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3. That apart, it would be pertinent to reiterate here that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (1) discovery of a new and important piece of evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground. None of these ingredients is available in the present RA and therefore the same deserves to be dismissed. We do so accordingly.

Shanta Shastray
(Smt. Shanta Shastray)
Member(A)

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member(J)

/gtv/